

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 279 OF 2015 &
IA NO. 871 OF 2018

Dated: 03rd October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Aryan Coal Beneficiation Pvt. Ltd. Appellant(s)
Versus
Gujarat Electricity Regulatory Commission &Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra
Mr. Ambuj Dixit
Mr. Lakhyajit Singh

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Sachin Dubeyfor R-1

Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya
Ms. Anushree Bardhan
Mr. Jitender Kumar for R-2

ORDER

IA NO. 871 OF 2018

Issue notice to the Respondents returnable on 24.10.2018.

The learned counsel appearing for the Respondent No. 2 prays for two weeks' time to file the reply to the instant IA.

Submission made by the learned counsel appearing for Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the IA on or before 17.10.2018 after serving copy to the learned counsel for the opposite sides.

List the matter for hearing on 24.10.2018, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
Pr/pk

(Justice N. K. Patil)
Judicial Member